

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KHETAN APPAREL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Khetan Apparel Private Limited
2.	Date of incorporation of corporate debtor	08 th December, 2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101RJ2011PTC049256
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office:</u> Plot No 63, Subhash Colony, Shastri Nagar, Jaipur – 302016. <u>Principal Office:</u> C-64, Block C, Okhla Phase -I, South Delhi – 110020.
6.	Insolvency commencement date in respect of corporate debtor	12th February, 2020 (As per copy of order received on 13th February, 2020 by the NCLT Jaipur Bench in CP No. (IB)- 258//9/JPR/2019)
7.	Estimated date of closure of insolvency resolution process	10th August, 2020 (180 th day from Insolvency Commencement Date i.e. 12th February, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sourabh Malpani IP Registration No.: IBBI/IPA-001/IP-P01265/2018-2019/12047
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Guru Kripa Plot No. 93, Neelkanth Colony, Queens Road, Jaipur-302021 (Rajasthan) E-mail ID: malpanijpr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Guru Kripa Plot No. 93, Neelkanth Colony, Queens Road, Jaipur-302021 (Rajasthan) E-mail ID: cirp.kapl@gmail.com
11.	Last date for submission of claims	27th February, 2020 (14 th day from the date of receiving order by IRP i.e. 13th February, 2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per Information with IRP till Date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

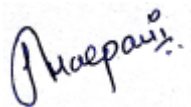
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Khetan Apparel Private Limited** on **12th February, 2020**.

The creditors of **Khetan Apparel Private Limited** are hereby called upon to submit their claims with proof on or before **27th February, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

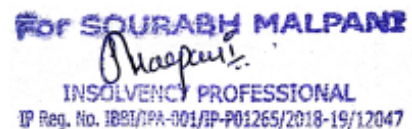
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 14.02.2020

Place: JAIPUR



Sourabh Malpani

(Interim Resolution Professional)

IP Registration No.: IBBI/PA-001/IP-P01265/2018-2019/12047